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THE LEGISLATIVE ASSEMBLY DEBATES  
(Official Report)

Volumes V & VI, 1935

(2nd September to 26th September, 1935)

SECOND SESSION  
OF THE  
FIFTH LEGISLATIVE ASSEMBLY,  
1935



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In the Legislative Assembly Debates, Simla Session, 1935,—

(1) Vol. V, No. 1, dated the 2nd September, 1935, page 50, in the second line of Mr. P. R. Rau's answer to unstarred question No. 15, for "8'-0" Bogie" read "68'-0" Bogie".

(2) Vol. V, No. 2, dated the 3rd September, 1935,—

(i) page 250, last line, and page 251, line 1, for "useful to this country, can be tabooed by the Board of Censors" read "useful to this country, from an educational point of view, can be tabooed by the Board of Censors".

(ii) page 267, line 18, for "country" read "cause".

(3) Vol. V, No. 3, dated the 4th September, 1935, page 297, in the supplementary questions, for "Mr. A. H. Ghuznavi" read "Sir Abdul Halim Ghuznavi".

(4) Vol. V, No. 4, dated the 5th September, 1935,—

(i) page 452, line 12, for "statement" read "statesman".

(ii) page 475, line 7, for "taings" read "things".

(5) Vol. V, No. 6, dated the 9th September, 1935, page 673, line 22 from the bottom, for "tittle" read "tittle".

(6) Vol. V, No. 10, dated the 13th September, 1935,—

(i) page 969, in the subject-heading to starred question No. 347, for "Ceylone" read "Ceylon".

(ii) page 977, line 10, for "pats" read "parts".

(7) Vol. VI, No. 3, dated the 19th September, 1935,—

(i) page 1313, in the subject-heading to the Resolution, for "Eathquake" read "Earthquake".

(ii) page 1346, line 16 from the bottom, for "I beg to leave" read "I beg leave".

(iii) page 1364, last line, for "have" read "gave".

(8) Vol. VI, No. 4, dated the 20th September, 1935, page 1552, line 11, for "Indian" read "India".

(9) Vol. VI, No. 6, dated the 24th September, 1935,—

(i) page 1699, in the subject-heading to starred question No. 635, for "againist" read "against".

(ii) page 1712, in the subject-heading to starred question No. 650, for "Supervisor of Labour" read "Supervisor of Railway Labour".

(iii) page 1740, line 22, for "pround" read "proud".

(iv) page 1746, line 17 from the bottom, for "movemet" read "movement".

(v) page 1747, line 5 from the bottom, for "hear" read "bear".

(10) Vol. VI, No. 7, dated the 25th September, 1935, page 1782, line 15 from the bottom, for "rules" read "rates".

(11) Vol. VI, No. 8, dated the 26th September, 1935,—

(i) page 1905, insert the following head-line below the head-line "SHORT NOTICE QUESTION AND ANSWER" :—  
"DISTRESS OF QUETTA MERCHANTS".

(ii) page 1924, line 17, for "vulcano" read "volcano".

(iii) page 1965, line 24, for "fuad" read "fraud".

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## RULING(S) BY MR. DEPUTY PRESIDENT (MR. AKHIL CHANDRA DATTA)—

## Personal Explanation—

- An Honourable Member, who has not at all spoken already in the debate, cannot offer a — in reply to another Member's speech he will be entitled to make a speech. 668.

## RULING(S) BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—

## Bill(s)—

- The motion *re* the Criminal Law Amendment Bill discussed and decided upon previously in the same Session and the motion *re* the Indian Criminal Law Amendment (Repeal) Bill do not raise substantially an identical question. 1136.

## Demand(s) for Supplementary Grant(s)—

- Broad questions of policy and general principles cannot be discussed on —. 1824, 1825, 1826, 1830, 1831, 1837.

- Questions of principle cannot be discussed on a —. 1811, 1813.

## Miscellaneous—

- An Honourable Member is perfectly entitled, if he is attacked, to defend himself. If it is found necessary to point out that an Honourable Member, who made the charge, made it recklessly or without evidence or without any reference to facts, he is entitled to point that out. 1733, 1734.

- Comments on the foreign policy or on the foreign powers cannot be made. 263, 264, 265, 270, 271.

- Honourable Members are not allowed to make reflections on the High Courts. 729.

- Honourable Members should not repeat what has already been said. If the matter has been debated in connection with the Bill under discussion, or with another Bill, it makes no difference. 1720.

- Incidents in Indian States should not be referred to. 655.

- It is not the proper parliamentary behaviour to be constantly interrupting. 822.

- Occupants of the Official Box should not cheer. 921.

- There has been no breach of privilege by the Criminal Law Amendment Bill having been communicated to a section of the Press before the motion for leave to introduce it was made in the House. 147.

- When the leader of a party sends notice of an adjournment motion and subsequently withdraws it without giving any proper explanation for doing so another Honourable Member of the same party cannot move the motion notice of which was sent subsequently. 1313.

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**RUNNING SHED FOREMEN—**

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**RUNNING STAFF(S)—**

See "Staff(s)".

**RUPEE(S)—**

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**RUPEE LOAN—**

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**RUPEE PAPER—**

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**RURAL DEVELOPMENT—**

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Scheme for the utilisation of the grant for — in the Punjab. 1050-51.

**RURAL DEVELOPMENT—contd.**

Question *re*—

Schemes for — received from the Provincial Governments. 492-514.

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**RURAL LIBRARY(IES)—**

See "Library(ies)".

**RURAL RECONSTRUCTION—**

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**RURAL UPLIFT—**

Question *re*—

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Criminal Law Amendment Bill—

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- Countries restricting the free flow of gold. 1410.
- Degradation of persons who fail to pass the Refresher Courses of the Chandausi and Asansol railway schools. 76.
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- Question (Supplementary) re—
- Amount raised in India by subscriptions for the Silver Jubilee Celebrations. 297.
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- Detachment of British troops stationed in certain Bikrampur villages in Dacca. 177, 178, 179.
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